THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the Shankaracharya of Puri had, while speaking on March 29, 1969 at the International Convention of World Hindus at Patna, stated that untouchability was not wrong.

Government have obtained legal advice regarding the actionability under law of the speech delivered by the Shankaracharya. We are advised that the speech coming as it did from a person of the position of the Shankaracharya and delivered in a conference of Hindus constituted an encouragement to the practice of untouchability, and was accordingly punishable under section 7(1)(c) of the Untouchability (Offences Act, 1955.

The Bihar Government were advised to examine the authentic text of the speech with a view to launching a prosecution. They have reported that the police are instituting a case under the Untouchability (Offences) Act, 1955 and section 153-A I.P.C. and are taking up investigation immediately.

[THE DEPUTY CHAIRMAN in the Chair]

The police have registered and are investigating a case under Untouchability (Offences) Act, 1955 in respect of the statements in the same strain made by the Shankaracharya in Delhi on 8th April.

SHRI BHUPESH GUPTA: (West Bengal): Madam . . .

THE DEPUTY CHAIRMAN: I do not know whether you can seek any clarifications at this stage. The statement has been made. (Interruptions)

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI): We shall find time for it.

(Interruptions)

THE DEPUTY CHAIRMAN: I am not allowing any clarifications now.

THE CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL, 1968

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into Consideration."

As we all know, the Bill was introduced in the Lok Sabha on the 10th of December, 1968 and thereafter it was referred to both tjje Houses, I mean the Joint Committee of both the Houses. The Joint Committee consisting of 45 members, 30 from Lok Sabha and 15 from Rajya Sabha, considered the Bill in six sittings. The Chief Secretary, the Finance Secretary, of the Government of Assam, the Advocate-General of Assam, the representatives of the Ministries of Home Affairs and Defence, the Attorney-General of India and Shri Vishnu Sahay, a former Governor of Assam, were called by the Committee for giving evidence. The Committee recommended the Bill for consideration which was passed by the Lok Sabha and now in this House we are considering the Bill.

Madam, I do not want to take more time of the House by giving the full history of this Bill. But I would certainly recapitulate certain major events that took place in the last 8 or 9 years. The demand of the hill people for giving them maximum autonomy was considered and its further examination started some time in 1960 and after that it was considered from time to time. An assurance was given by the then Prime Minister of India, Pandit Jawaharlal Nehru, that maximum autonomy within the State of Assam would be considered. After that, as we all know, a Commission was appointed under the chairmanship of Shri Pataskar which went into this matter thoroughly and made a report. Unfortunately the recommendations of that report were not acceptable to both the sides. Later on a

Cabinet Sub-Committee was formed informally to consider this question in all its aspects, which had discussions with the representatives of different views in Assam and the hill side. That went on for nearly a year or so. Even though I was not in charge of the Home Ministry at that time, I happened to be a member of that Sub-Committee which had the privilege of sitting with different sections of opinions and which tried to understand their difficulties and their aspirations. As a result of all this talk Madam, a statement was issued on 13th January, 1967, which announced that Government had taken the decision to reorganise the State of Assam. Along with it we had also, at that time, indicated the scheme of regional federation. Then, ultimately, we found that though this idea of federation was acceptable to the leaders of the hill area it had been rejected by practically the entire people of the plains of Assam. All the same, naturally, we could not give up our efforts begun at that time, and so we undertook further negotiations and discussions with the representatives of public opinion in Assam. I think I have reported to this hon. House that in the month of May I along with other colleagues went to Gauhati and had long discussions for nearly two days with the respective leaders of different political parties in different parts there. At those meetings it was decided that we should have a sort of conference in Delhi which should be attended by all the representatives of the political parties in the Assam Legislature. We met here and discussed the issue for two days but without producing any concrete results, though of course a small group was formed under the chairmanship of Shri Asoka Mehta. And they produced a certain report. But it was not acceptable to the leaders of the APHLC. So the problem had to be left there. But again, Madam, the threads of discussions and talks were taken up and further talks were held, as a result of which the important statement, which was issued in the month of September, 1968, was announced and, Madam, the present Bill is, really speaking, based on that statement. In substance, the scheme, as 1 have already explained, is that the hill areas of Assam will be constituted into an autonomous State within the State of Assam. That, really speaking, is the present scheme. The subjects and legislative powers and executive functions will be distributed between the State of Assam and the autonomous State within the State of Assam. There will be a Legislature for the autonomous State. There will be a Council of Ministers for the autonomous State. What will be the size of this autonomous State, it is very difficult to say now because, at the present moment, though Garo and Jaintia Hills will form part of this autonomous State, Mikir and North Cachar will be given the option of joining this autonomous State or not joining it. Therefore, the size of this autonomous State will be decided later on when we accept this Bill and the other connected Reorganisation Bill. And then possibly we will reach the stage of actually working out the option given to these areas. So this is the general scheme of things.

Madam, at the stage of consideration by the Joint Select Committee of this problem, many aspects of this reorganisation question were examined. There were representatives of all the political parties present in the Joint Select Committee. Madam, if we summarise the suggestions that were made in the joint Select Committee, I find one very interesting conclusion; though there are many Notes of Dissent submitted by the Members, I find no Note of Dissent has supported the status quo; one or other solution was made to reorganise the State. Of course there were many alternatives to what we have suggested in the form of this Constitution (Amendment) Bill. One alternative solution was that, instead of giving this form of autonomous State, a completely full-fledged State should be given— that was one alternative solution. Another alternative or suggestion was that every autonomous district should be developed into an autonomous State; thus, instead of having one autonomous State there will be six au-

[Shri Y. B. Chavan] tonomous States. A third suggestion which came from the members of the Jana Sangh, if I am right, was that, instead of having this autonomous State, it was much better to convert these autonomous, districts into Union Territories. So this was the third alternative that was suggested. In substance, this is what they said. {Interruption) I hope I am not misrepresenting your point of view. They are'in the Minutes. Now I would like to give my arguments against each of these alternatives. Giving a full State was completely contradictory to what our stand in this matter was. Our idea was not to divide the State of Assam. Our main idea was to keep this entire area together. Our idea was that the integrity of the State should not be broken but at the same time we should make the maximum effort to meet their aspirations and give them maximum autonomy within the State of Assam. And this Bill achieves that. Then, Madam, the idea of having six autonomous States is rather overdoing a thing. Possibly, it is trying to make the entire proposition an absurd one; instead of having one State there will be six autonomous States; it is neither here nor there. The idea of Union Territories is also practically of the same type as the earlier one and, really speaking, if I have understood the members of the Jana Sangh correctly, their intention was, their idea was and their emphasis has always been on the aspects of the security of that area. So, having Union Territories, and so many Union Territories means, really speaking, bifurcating the relations between the people of Assam and of the Union Territories.

SHRI BHUPESH GUPTA: (West Bengal): They have faith about Union Territories.

SHRI Y. B. CHAVAN: So we could not accept that suggestion also, and I think majority of the Joint Select Committee supported the proposition as it is and I am sure, Madam, this hon. House will agree to this Bill because there is another very important aspect of this Bill that the present proposals are based on a certain consensus that was reached between the leaders of Assam Government, the leaders of the plains in Assam and leaders of the APHLC. As always, this question of reorganisation of areas is full of difficulties and full of complexities. Everybody feels that justice is on their side, but then ultimately we have to consider this problem from the point of view of national security and the willingness of the parties concerned, and generally it is always better to solve these problems on the basis of a general consensus or agreement among the parties concerned. So the present Bill is the result of such a consensus that was arrived at between the two parties.

Madam, another argument is possible and might be advanced, and I would like to anticipate that argument and meet it now, the argument being that, if once we concede such a new type of administrative unit, will it not begin a further process of demands for such arrangements, what will be the general repercussions on the other problems in the country. That was one more argument that had been made. Madam, my reply to this argument has been and will be that this question of Assam hill areas is a'very special problem, not because that we politically think that it is a special problem but because this problem has been treated as such in the Constitution itself. The Constitution and the Schedules therein have treated these areas completely differently. Even today the districts have the autonomous status; they have got certain special privileges. What we are doing today is that, taking these areas as such, instead of having the autonomous districts, we are giving them more power treating them as an autonomous State.

Madam, an argument was made that the entire north-eastern area is a very important area from the security point of view. I need not go into the details why it is so. Everybody accepts that proposition, and where the security of the area is concerned, ultimately we will have to go by the

contentment of the people and therefore we thought that as these proposals met the general aspirations of the people there, we should support them fully.

I hope the Members of this House will not look at this problem from the party point of view. Really speaking, we are trying to provide a national solution to a national problem, and I expect that the hon. Members will look at the propositions or proposals in this Bill as such and support the Bill unanimously.

The question was proposed.

SHRI M. RUTHNASWAMY (Tamil Nadu): Madam Deputy Chairman, the proposal before the House is one of the most important that the Parliament of this country has been called upon to deal with. It is the solution of a very difficult problem, a problem which has been created by the geographical position of these areas. In the first place they constitute a frontier area and whichever State has had to deal with frontier areas has always been called upon to deal with them in a special manner. A special Constitution has had to be found for them because they are very sensitive areas. The security of the country is bound up with the way the Government of that area is conducted and therefore all the States which have had to deal with frontier areas have had to give a special Constitution to such frontier areas. In the Roman Empire the frontier provinces were brought directly under the Emperor whereas the other provinces away from the frontier were dealt with by the Senate. This is not only a frontier area but is also a backward area. These hill areas have been neglected by whichever Government sat in Shillong, whichever Government was in charge of Assam. Even in the British days this* area was dealt with in a special manner. They had the system of excluded areas and partially excluded areas. The Governor of Assam was directly responsible for the administration of these excluded areas and partially excluded areas and the Governor of Assam acted as the agent of the Government of India. And it is for these two reasons—because they constitute a frontier area and because they constitute a backward area neglected by the Government of Assam—that this proposal has been brought forward.

Various proposals had been suggested. There was Nehru's original proposal of Scottish pattern whereby a special Minister for the hill areas was to be appointed, a special secretariat was to be constituted and special arrangements made for the administration of these areas. Then we came to the Pataskar solution which also has been found unsatisfactory because it allowed the Government of Assam to still have a direct and immediate jurisdiction over the frontier areas in spite of all the failings of the Assam Government in regard to the welfare work that this special backward area needed. The Pataskar Committee made much of the fact that money has been spent on these hill areas in proportion or even more than in proportion to the population but that is not the test. It is not the population that should be the test; it is the backwardness of the population that should be the test and judged by that test the Assam Government has so far failed in providing all those social welfare services that these areas specially needed. Then there is the Union Territory solution which, in my opinion, would have been the best solution of this problem because the Union Territory has a special kind of Constitution, a special kind of Government and it is directly dependant upon the Government of India, more directly than the ordinary State, and on account of the backwardness of the area, that area could expect special financial contributions from the Union Government.

But this proposal which has now been suggested is a compromise solution. It is a solution which is acceptable both to the Assam Government, the Government of the plains and to the hill area people. And after all this is only an enabling measure. The details of the Constitution will have to be framed by the Parliament Bill that

[Shri M. Ruthnaswamy] will come up soon after this Constitutional amendment has been accepted. There is provision for a special Council of Ministers; there is provision for a special Legislative Council and even special powers of taxation are to be granted to this State. It is unfortunate that the word 'State' has been used. The use of the word 'State' of course raises the question whether we are going to have States within States, whether we are going to have another reorganisation of the States and so on. If the word 'State' had been avoided it would have been better. There could have been something like a Regional Council but then the 'State' is a status symb61 nowadays in this context and we are so fond of status symbols. Every district must have a University; every language must have a University and every subject must have a University because University has come to be a status symbol. It is to the Parliament Bill that we should look for all the details of the Constitution and I hope the Parliament Bill that is to be framed after this Constitutional Amendment is passed will provide for real autonomy for the newly constituted State or Region and especially in regard to finance there must be a special provision for financial powers of the new Administration. They must have financial • autonomy to a certain extent and they should not be dependant upon the Assam Government for financial contributions. This Constitution, Madam Deputy Chairman, reminds me very much of the system of Diarchy which was introduced by the British Government as a step forward towards full responsible Government. I knew the functioning of this system of diarchy from close quarters because I was in the Legislative Council at that time and I knew how it functioned. There were all kinds of difficulties. The Ministers for the transferred subjects were dependant for their finance upon the Minister for the reserved subject of Finance who was in charge of the finances of the whole Government, the transferred subjects Government as well as the reserved subjects Government.

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair]

There were clashes between the two sets of Ministries and it was only a spirit of accommodation that brought about a peaceful administration in diarchy. But the merit of diarchy was that it was a transitory measure, a temporary measure, leading on to fuller, representative and responsible Government. It was a half-way house and we who saw it function from close quarters hoped that it would not prove to be a wayside grave. And that is what we hope in connection with this new Constitution that we are providing for these hill areas &{ Assam that it will be a half-way house to fuller and complete self-government for these hill areas. And therefore it is that we wish this Bill, although it is not fully satisfactory and although it is- a compromise solution, Godspeed in this House so that the feeling of anxiety which has almost amounted to frustration among the hill area people may be ended and they can look forward to an era of self-government for which they have been looking all these long years.

SHRI M. VERO (Nagaland) : Mr. Vice-Chairman, Sir. when I rise to support the Bill and commend the measure to carve a State in Assam to meet the aspirations of the hill people, I do experience a feeling of uneasiness and dissatisfaction over the sum total of the agreement reached between the parties. Even as we are passing the Bill, I hear rumblings of discontentment among the people of the Garo and Khasi hills and as a result they have formed the Hill State People's Democratic Party to further carry on their struggle for a full-fledged State. Moreover, out of five hill areas, the future of the three major and more turbulent districts—Mizo, Mikir and Cachar—are left out. It means the question may have to be reopened and we would once more have to face moments of agonising reappraisal. It would be better if the Government of India and the leaders of both the Khasi and Garo hills keep a little

patience and persuade all hill districts to join hands with the proposed hill State. In that case the objective of the State will be fulfilled.

I do not want to say anything which will come in the way of an agreed solution, but any agreed solution should not lead to trouble and confusion. In this connection I want to point out that, when the autonomous State is created within Assam State, there may arise more problems between the plains and hill people in the matter of drawing up boundary lines, in the appointment of the Public Service Commission Chairman and Members, the Advocate-General and Judges, and more particularly in the matter of laying the financial statement by the Governor, who is the Governor of both the States. Obviously, during the financial speech, the Governor will be guided by the Chief Minister of Assam. Without the Chief Minister coming in, in respect of these matters the autonomous State will feel naturally that it is under the steamroller of Assam State. Sir, although law and order is left to the State of Assam in the Bill, the hill State will definitely demand its transfer to the hill State at a later stage. The officers of all-India Services and the higher State Services are likely to be within the control of the Assam Chief Minister and his Government. Under such circumstances, there is no scope for any control of officers in the State by the Chief Minister of the hill State. This is bound to lead to administrative difficulties, complications and confusion.

We have to accept the fact that the hill people want to lead their life unhindered by the Assamese and no new methods should be evolved so as to defeat this purpose. While considering the question of the entire Eastern Region, in the interests of the nation, the issue of Nagaland should not be mixed up with other problems. The proposal to form an Eastern Regional Council does not hold out any solution. The Government of Nagaland was not consulted in the beginning and it did not accept it. Why then any effort should be made to impose il upon us, while the Central leaders reiused to concede our legitimate demands like a separate Governor, the transfer of law and order subjects to the State? However, the State Government, under the able leadership of Mr. Hokishi Sema, Chief Minister of Nagaland, is slowly putting the State administration in order. Any action which retards this progress towards peace and security should be avoided.

With the arrests of a large number of Chinese-trained rebels, the way has been cleared to have a settlement but these arrests should not make anyone complacent towards the hardliners. We should not drive the remaining underground to desperation by avoiding to talk to them, if they sincerely so desire.

Before I conclude, I may also point out that an unimaginative approach to NEFA is foreseen. The Report of the Ering Committee has been shelved. The Committee had proposed the shifting of the NEFA Secretariat to NEFA itself, but the Secretariat remains in Shillong which is far away from their homeland. People* feel as if some aliens are ruling them from outside. It is a bad policy for national integration. Moreover, Sir, the people of NEFA do not feel any sense of participation in the management of their own affairs. We must give the people of NEFA popular representation and let them look after their own affairs, with a political status equivalent to a Union Territory or any status, which the people there feel decent and honourable in which they can happily shape their lives, should be accepted. The Ering Committee has made these suggestions. We should examine this Report and implement its recommendations immediately.

In conclusion, Sir, I thank the Home Minister for his courageous and imaginative handling of the issue and give our best wishes to the new State. We, the hill people, will be happy !o see our brethren settling down to peace and progress.

Once again, I support the Bill.

श्री सुन्दर सिंह भंडारी (राजस्थान) उपसभाध्यक्ष जी, गृह मन्त्री महोदय ने यह विधेयक सदन के विचारार्थ रखा है। उन की इस बात से मै सहमत हू कि देश भर मे असम के पुनर्गठन की माग की जा रही है और अगर इस आधार पर असम के सवाल को खोला है उन्होंने, असम के राजनीतिक ढाचे के बारे मे पुर्नविचार करने की आवश्यकता अनुभव की है तो ऐसा कर के एक सही दिशा मे उन्होंने कदम उठाया है। क्योंकि संविधान मे शेड्यूल 6 के होने के बाद भी जिस मे कि असम के इन पहाडी प्रदेशो के लिये आटोनामस डिस्ट्रिक्ट्स की व्यवस्था दे कर सब तरह से उन की उन्नति और उन की देखभाल का इतजाम किया गया था, आज 20 वर्ष के बाद भी असम के इन पहाडी प्रदेशो के लोगो की समस्याओ का समाधान नही हुआ। अर्थात् सावैधानिक व्यवस्था होने के बाद भी वहा के लोगो की समस्याये सुलझी नही, असतोष कायम रहा। जो हम उन की मदद करना चाहते थे, पिछडेपन को हटाना चाहते थे, वह पिछडापन हट नही पाया और इसलिये यह कहना कि शेड्यूल 6 को रखने के बाद भी असम के पहाडी इलाको के रहने वाले लोगो की समस्याये सुलझ नही पायी, एक कटु सत्य है जिस को हम सब को स्वीकार करना चाहिये।

अब उस सारे आसाम का पुनर्गठन किस प्रकार से हो इस सबध मे मै स्वीकार करता हू कि केन्द्रीय सरकार, गृह, मन्त्री महोदय ने काफी कुछ प्रयत्न किया है। लेकिन मै इस बात को स्वीकार करने के लिये तैयार नही कि उन्होने एक एग्रीड सोल्यूशन सामने रखा है। मै यह पूछना चाहता हू कि इस सोल्यूशन के प्रति एग्री कौन हुआ। जहा तक मेरी जानकारी है, उन्होने एक विभाजन किया है पहाडी क्षेत्रो मे रहने वालो और मैदानी क्षेत्रो मे रहने वालो का। यह सारा रिआर्गनाइजेशन आसाम का है। सारे आसाम राज्य के लिये रिआर्गनाइजेशन की बात हम कर रहे है। मै यहा पर यह पूछना चाहता हू कि मैदानी इलाको मे रहने वालो की किस प्रतिनिधि सस्था ने, वह कौन सी जमात है जो पोलिटिकली इसे ऐक्सेप्ट कर सकती है और जो लोगो की भावनाये प्रकट करने वाली हो और जिसने यह एक्सेप्टेड फारमूला जो कहा जाता है उस को स्वीकार किया हो। वहा पर जो पहाडी जातिया है, उनमे अलग अलग लोग है, आज उनके बारे मे भी जो सोल्यूशन दिया है वह गारो, युनाइटेड खासी जयन्तिया के लिये दिया है वह खुद नही जानते कि मिकिर और नॉर्थ कछार के लोग इसको स्वीकार भी करेगे या नही करेगे, इसमे शामिल भी होगे या नही होगे और मीजो तो बिल्कुल इसमे से रूल-आउट कर दिया गया है, वह चाहे तो भी इस प्रस्तावित यूनिट का भाग नही बन सकता। अभी जो माननीय सदस्य उधर से बोले, आसाम की भावनाओ का प्रतिनिधित्व करने का मैं उनका ज्यादा अधिकार मानता हू, .

श्री शीलभद्र याजी (बिहार) वह नागालैंड के हैं।

श्री सुन्दर सिह भडारी वह सारा क्षेत्र एक ही है, सारा एक आसाम ही है। उनका भी कहना है कि गारो और खासी जयन्तिया के लोगो मे से भी कामन व्यक्ति इस योजना से सतुष्ट नही है। मै यह मानता हू कि वहा एक सेक्शन है ए० पी० एच० एल० सी०, उसका पिछले दिनो आन्दोलन चला है, उसके आन्दोलन के साथ सारे आसाम के रिआर्गेनाइजेशन का सवाल उठा और

सभी राजनैतिक दलों को, राजनैतिक दृष्टि से प्रतिनिधित्व करने वाली संस्थाओं को, एक बाजू में हटा कर अंततोगत्वा सेंट्रल गवर्नमेंट और ए० पी० एच० एल० सी० के बीच का मानो एक घरेलू मामला हो गया हो इस पर यह मामला आकर खड़ा हो गया है। अगर आज सरकार इसको यहां लाने का फैसला कर रही है तो इसलिए कि ए० पी० एच० एल० सी० ने इसको एक ट्रायल देने की बात स्वीकार की है। उन्होंने भी अंततोगत्वा इसके प्रति उनके रिएक्शंस क्या होंगे वह संतुष्ट हो जायेंगे या नहीं हो जायेंगे, इस सम्बन्ध में अपनी राय रिजर्व कर के रखी है। जब एक स्थिति उनके सामने रख दी गई कि हम इतना ही कर सकते हैं इससे ज्यादा जा नहीं सकते और उन्होंने देखा कि अब बात टूटती है तो उन्होंने कहा कि अच्छी बात है इसको करो, हम देखेंगे कि यह किस प्रकार फंक्शन करता है और इसमें हमारी समस्याओं का समाधान होने की किसी भी तरह से गुंजाइश दिखाई देती है या नहीं दिखाई देती।

मेरा यह कहना है कि इस आधार पर गृह मंत्री महोदय का यह कहना कि उन्होंने एक एग्रीड सोल्यूशन यहां पर रखने की कोशिश की है मैं समझता हूं कि यह सदन को और देश को एक भुलावे में डालने वाली बात क्या नहीं है। हां, उन्होंने एक स्कीम जरूर रखी है, आज उनका बहुमत है, उन्होंने कुछ और राजनैतिक दलों से इस स्कीम को लागू करवाने के बारे में समर्थन प्राप्त किया है, परन्तु मैं इतना जरूर कहना चाहूंगा कि आसाम के लोगों के लिये यह चीज थोपी जा रही है, जिनके पुनर्गठन की चिन्ता कर के हम चले, जिनकी समस्याओं के समाधान करने की बात हम कर रहे हैं, उनके ऊपर कम से कम यह चीज थोपी जा रही है, ठूंसी जा रही है, उनकी इच्छा के विरुद्ध काम किया जा रहा है और मुझे डर है कि यह सारे संविधान के संशोधन के बाद, आसाम के पुनर्गठन की पृष्ठभूमि में विचार करने के बाद भी हम आसाम की उस समस्या को उतना का उतना ही ज्वलन्त बना कर छोड़ेंगे, जैसा कि कांस्टीट्यूशन में दिये हुये छठे शेड्यूल को लागू करने के बाद भी इस सवाल का समाधान नहीं हो सका उसी तरह संविधान में संशोधन करने के इस अधूरे कदम से भी इस सवाल का कोई समाधान नहीं होगा।

अब यहां पर एक और चीज रखने की उन्होंने कोशिश की कि आटोनामस स्टेट्स के और ज्यादा सुझाव आये थे लेकिन आधे दर्जन आटोनामस स्टेट्स कितनी बड़ी एबसर्डिटी हो जाती है। संख्या बढ़ने से एबसर्डिटी होती है। क्या एक आटोनामस स्टेट एबसर्डिटी नहीं है और छः आटोनामस स्टेट्स हो जाते तो वह एबसर्डिटी हो जाती? अर्थात् आइडिया एज सच एबसर्ड नहीं, ओरिजनल बेसिस में अगर एक रहे क्योंकि आज आप किसी एक आटोनामस स्टेट की कल्पना ले कर चल रहे हैं तो आप आज कह सकते हैं कि छः हो जाते तो एबसर्डिटी हो जाती लेकिन मुझे माफ करेंगे कि यह एबसर्डिटी इस हिन्दुस्तान के संविधान के साथ होती रही, स्टेट्स रिआर्गनाइजेशन के प्रारम्भ से और उसके बाद इसी सरकार के द्वारा और एक के बाद एक आने वाले गृह मंत्रियों के द्वारा यह एबसर्डिटीज़ की जाती रही हैं। जब नागालैंड को एक अलग राज्य का पद प्रदान किया गया तब एक वह अकेली एबसर्डिटी थी, उसकी कोई मिसाल नहीं थी। जब हमने स्टेट्स रिआर्गनाइजशन के इतने बड़े

[श्री सुन्दर सिंह भंडारी]

मामले को निपटाने के बाद पंजाब के सवाल को रिओपेन किया तो एक दूसरी एबसर्डिटी हमने की। और अब एक आटोनामस स्टेट बना कर, एक बना कर, हम कहते हैं कि एक है और ज्यादा करेंगे तो एबसर्ड हो जायगा। तो मैं समझता हूं कि संख्या के कारण से ही एबसर्डिटी खत्म नहीं हो सकती। The idea itself is absurd, whether it applies to one or more than one. और इस कारण से इस एबसर्डिटी की दलील पर कम से कम वह अपना कोई आधार न रखें, मेरा उनसे यही निवेदन करना है क्योंकि सारे इस रिआर्गनाइजेशन की स्कीम में यह मान कर जो चलियेगा कि आसाम को एक रखते हुये ही हम कोई अरेंजमेंट कर सकते थे तो यह आर्ग्युमेंट एक तर्क की दृष्टि से अच्छा है मगर इसके पीछे समस्याओं के समाधान का रास्ता क्या निकलता है? आसाम एक इकाई बना रहे और उसमें हम ऐसी कठिनाइयां पैदा कर दें जिसके कारण सारा प्रशासन भी ठप्प हो जाय, यह आटोनामस स्टेट विदिन दि स्टेट आफ आसाम प्रस्थापित करने का अर्थ यही है कि हम हर लोगों के दिलों में हमेशा जलन के लिये गुंजाइश बनाये रखें। एक गवर्नर के रहने से, दो चीफ मिनिस्टर्स के रहने से और इन सब के फाइनेंशियल रिसोर्सेज़ को एक दूसरे को टैग-अप कर के रखने से क्या, झगड़ा तो इसी बात का हो रहा है कि एक चीफ मिनिस्टर की देखभाल में आसाम के इन पहाड़ी क्षेत्रों की तरफ जो ध्यान दिया जाना चाहिये था, जो उनकी उन्नति की चिन्ता की जानी चाहिये थी, वह नहीं हुआ।

हमारा स्टेट्स रिआर्गनाइजेशन कमिशन बैठा, हमने दो तीन बातों के आधार पर स्टेट्स का रिआर्गनाइजेशन करना चाहा और सब प्रकार की दलीलें देने के बाद भी अल्टीमेटली वह केवल लिंग्विस्टिक रिआर्गनाइजेशन के रूप में सामने आया। स्वाभाविक बात है, आसाम अगर एक राज्य रहेगा तो एक आफिशियल लैंगुएज रहेगी और यह सारा झगड़ा ही उसी में से खड़ा हुआ जब कि आसाम का आफिशियल लैंगुएज बिल 1960 ई० में पास हुआ, हालांकि उस आफिशियल लैंगुएज बिल में भी इन आटोनोमस रीजंस के लिये अपनी-अपनी भाषा के इस्तेमाल करने की गुंजाइश है लेकिन इसके बाद भी ए० पी० एच० एल० सी० के सारे आन्दोलन का आधार यह आफिशियल लैंगुएज बिल बन गया और उसने धीरे धीरे केन्द्रीय सरकार को इस बात के लिये झुकवा लिया कि आटोनामस स्टेट के रूप में, कम से कम एक प्रथम कदम के रूप में वह स्वीकार करे, हालांकि उनका भी मत है, वह भी साफ तौर पर इस बात के लिये घोषणा कर रहे हैं कि आटोनोमस स्टेट विदिन दि स्टेट आफ आसाम इसका सोल्युशन कदापि नहीं है और अंततोगत्वा हमें बिल्कुल अलग आटोनोमस स्टेट देना पड़ेगा। अब तक आटोनोमस डिस्ट्रिक्ट्स थे लेकिन अब आटोनोमस डिस्ट्रिक्ट्स को हमने आटोनोमस स्टेट की संज्ञा दे दी, यह नामेनक्लेचर डिस्ट्रिक्ट के बजाय स्टेट कर दिया। वह आटोनोमस डिस्ट्रिक्ट्स आसाम स्टेट के अन्दर थे और अब आसाम राज्य के अन्तर्गत उसे आटोनोमस स्टेट की कल्पना दे रहे हैं। मैं समझता हूं कि हर एक शब्द का एक अर्थ है। हम अपने-अपने सुभिते की दृष्टि से शब्दों के अर्थ में तोड़-मरोड़ नहीं कर सकते। Every word has a definite connotation. हिन्दुस्तान में सारे राज्यों को प्रांत, प्रोविंसेज कहा जाता था और उस प्रोविंसेज शब्द में सारे हिन्दुस्तान की एक ईकाई की कल्पना निकलती थी। हमने उन प्रोविंसेज को स्टेट्स की संज्ञा प्रदान

की है और आज उसे स्टेट्स की संज्ञा प्रदान करने मात्र से ही उसमें से नये सवाल खड़े हुये हैं। यह केवल चेंज आफ वर्ड नहीं है, इसके पीछे भावना है, इसके पीछे अधिकारों की दौड़ है और आज तो केन्द्र और राज्यों के संघर्ष के रूप में एक राजनैतिक समस्या बन कर इसमें से पैदा हुई है।

तो यह केवल आटोनोमस डिसट्रिक्ट को हम आटोनोमस स्टेट बना रहे, उसमें कौन ऐसी बात हो जायेगी ? मैं समझता हूं गृह मंत्री महोदय को इस प्रश्न की गंभीरता को जान बूझ कर छोटा कर इस देश को मुग़ालते में रखने की कोशिश नहीं करनी चाहिये। "स्टेट विदिन स्टेट" की कोई कल्पना हमने अपने सारे संविधान में नहीं दी। यह केवल एक आर्टिकल जोड़ने वाली बात नहीं है। हिन्दुस्तान कीं राज्य व्यवस्था में जब स्टेट्स और यूनियन टरीटेरीज की हमने परिभाषाएं की, तब यह केवल एक आटोनोमस स्टेट विदिन स्टेट आफ आसाम कह कर लोगों को मुगालता देने से, लोगों को ग़लत बयान देने से काम नहीं चलेगा। मैं चाहता हूं सरकार इस मामले पर गंभीरता के साथ विचार करे क्योंकि आटोनामस स्टेट विदिन द स्टेट आफ आसाम देने से उनके आपस के झगड़े नहीं निपटेंगे। आपने गारो, खासी, और जयंतिया को एक ऐड्मिनिस्ट्रेटिव यूनिट में जोड़ने की कोशिश की है। हमको भूलना नहीं चाहिये कि एक समय हमने खासी और जयंतिया को एक आटोनोमस डिस्ट्रिक्ट कौंसिल के अंतर्गत रखा था लेकिन वह आटोनोमस डिस्ट्रिक्ट कौंसिल भी नहीं चल सकी और अंततोगत्वा उस आटो-नोमस डिस्ट्रिक्ट को भी खासी और जयंतिया के लिये हमको अलग-अलग करना पड़ा और उसी के अंतर्गत उनका समाधान हुआ। उनकी भाषा नहीं मिलती, उनके कस्टम नहीं मिलते, यूसेज नहीं मिलते, उनका राइट आफ इन्-हेरिटेन्स अलग-अलग है। आखिर उन्हीं चीजों के लिये उनको आटोनोमस कैरेक्टर प्रदान करने की हमने कोशिश की। आज हम सदन में बैठकर बहुमत के जरिये, उनको किसी भी तरह एक ही कोठरी में जबर्दस्ती ठूंस दें, इतने मात्र से उनकी समस्याओं को सुलझाने के लिये और उनका एक स्वतंत्र देश के नागरिक होने के नाते अपने विशिष्ट जीवन को कायम करने का जो अधिकार है और उसके अनुसार अपने राजकाज को चलाने की भी जो इच्छा है उसको समाप्त नहीं कर सकते।

हमने अपने कांस्टीट्यूशन में यूनियन टेरीटरीज की व्यवस्थाएं की हैं। आसाम हमारा एक बार्डर इलाका है। स्वाभाविक बात है कि सारे देश के पर्स-पेक्टिव्ह में आसाम के बारे में कोई भी विचार करते समय सारे देश के ऊपर पड़ने वाले उसके परिणामों से हम उसको पृथक नहीं कर सकते और इसलिये सुरक्षा के प्रश्न की दृष्टि से इस बार्डर स्टेट का महत्वपूर्ण स्थान है। यह आवश्यक है कि सुरक्षा के प्रश्न को मदद मिले और उसके साथ-साथ उन आटोनोमस डिसट्रिक्ट्स के पहाड़ी क्षेत्र में रहने वाले लोगों की आकांक्षाओं को प्रकट करने का उनको अवसर प्राप्त हो। यूनियन टेरीटरी इसका एकमात्र वर्केबल सोल्यूशन है और आटोनोमस डिस्ट्रिक्ट्स की जगह हम यूनियन टेरीटरी की बात करें। यूनियन टेरीटरीज सेट अप करते समय हम केवल आटोनोमस क्षेत्र को ध्यान में रखते हुए उनका केन्द्र के साथ सीधा संबंध रखेंगे या वहां की व्यवस्थाओं के लिये और डिफेन्स और बाकी डेवलपमेन्ट के लिये एक रीजन बनाकर और उनको एक साथ जोड़कर

[श्री सुन्दर सिंह भंडारी]

उनको अपने राजनैतिक अधिकारों का उपभोग करने के लिये भी अवसर देंगे, सुरक्षा का भी इंतजाम करेंगे, और उनके सारे प्रशासनिक अधिकारों को उनके लिये सुरक्षित करेंगे, इसका विचार करना चाहिये। इस महत्वपूर्ण सवाल का हम विचार नहीं कर सके। दुर्भाग्य से आज यह सवाल एक-एक कर हमारे सामने उठ खड़े होते हैं।

आसाम का प्रश्न आज आ रहा है, जैसा कि आपने स्वयं संकेत किया था कि आसाम के बारे में किया जाने वाला यह फार्मूला है, यह देश के दूसरे भागों पर उठने वाले इस प्रकार के भिन्न-भिन्न पृथकतावादी आंदोलनों पर किसी प्रकार का असर तो नहीं करेगा। मैं समझता हूं आपकी आशंका बिल्कुल तथ्यों पर आधारित है। हम इतना कहने मात्र से कि आसाम के पहाड़ी प्रदेशों का एक विशेष स्थान है अपने को बचा नहीं सकते क्योंकि देश के दूसरे क्षेत्रों में चल रहे आंदोलनों के आधार भिन्न प्रकार के हैं, उनके पीछे भिन्न प्रकार की मनोवृत्तियां काम कर रही हैं। आज इकानामिक बैकवर्डनेस कई जगहों पर विद्यमान है और चाहे पिछले दिनों में स्टेट्स रिआर्गेनाइजेशन करते समय इकानामिक वायेबिलिटी और ऐड्मिनिस्ट्रेटिव फीज़ीबिलिटी की कितनी ही बातें हमने रखीं, लेकिन जैसा कि मैंने कहा वह एक भाषावाद के आधार पर सारे स्टेट्स का आर्गेनाइजशन बन कर खड़ा हो गया और पिछड़े हुए क्षेत्रों की उसमें उपेक्षा होती जा रही है। आज उन पिछड़े हुए क्षेत्रों के नाम पर भिन्न-भिन्न प्रकार के आंदोलन चल रहे हैं। सब प्रकार की जांच कमेटियां बैठा कर के, आध-आध दर्जन लोगों को भेजकर भी हम लोगों की समस्या का समाधान नहीं कर पा रहे। आसाम के उन आटोनोमस डिस्ट्रिक्ट्स के लिये हम यूनियन टैरीटरीज की व्यवस्था करें और फिर सारे देश की इकानामिक बैकवर्डनेस के सवाल को हल करने के लिये हम कौन से कदम उठाएं, उसके लिये किस तरह की ऐडमिनिस्ट्रेटिव सेट अप में परिवर्तन करने की आवश्यकता है इसका विचार करने के लिये हमको एक एक्सपर्ट बाडी का गठन करने का भी विचार करना चाहिये। उन दोनों सवालों को अगर हम टुकड़ों में लेकर चलेंगे तो आसाम के लोगों की समस्याओं का समाधान नहीं होगा क्योंकि आसाम की हिल स्टेट की, आटोनोमस हिल स्टेट की, मांग को अगर कोई समर्थन देते हुए यह दलील दे कि इसका नगालैंड के निर्माण से कोई संबंध नहीं है, तो कम से कम मैं तो आखरी आदमी हूंगा जो इस तर्क को स्वीकार करे। नगालैन्ड अलग राज्य है; आसाम से पृथक राज्य है। "हम तो अभी ऐडॅमिनिस्ट्रेटिव व्यवस्था कर रहे हैं, क्या लेना देना है नगालैन्ड से" यह थियरिटिकल डिसकशन के लिये बहुत अच्छा है, लेकिन ए०पी०एच०एल०सी० को इस बात ने प्रेरित किया और आप यह जानते हैं कि आज मीजो लोगों को भी कन्विन्स नहीं कर पाए, आज मीजो लोगों को भी इस सारी व्यवस्था में संतुष्ट नहीं कर पाये, आज मिकिर और नार्थ कछार के लोगों के लिये आप कोई ऐग्रियेबल सोल्यूशन नहीं दे पाये। उसका कारण यह है कि आज एक तरफ कदम उठा लेने के बाद दूसरे की राजनैतिक महत्वाकांक्षा को प्रज्वलित करने के पाप अपने माथे पर ले रहे हैं।

तो आज टुकड़ों में इन सवालों का समाधान नहीं किया जा सकता। मैं गृह मंत्री महोदय से कहूंगा कि इस संविधान संशोधन बिल की बजाय एक दूसरा बिल उपस्थित करें जिसमें आर्टिकल

244 को अमेन्ड करें। आर्टिकल 244 के पहले क्लाज़ में जहां पर 'विदिन दि स्टेट आफ आसाम" लिखा उसको ओमिट करें। Backward, Scheduled or tribal areas including the present autonomous districts of Assam इससे कवर होंगे, उनकी तरफ विशेष चिन्ता करने की आवश्यकता, उनकी तरफ विशेष ध्यान देने की आवश्यकता है, जैसे हिन्दुस्तान के बाकी राज्यों के ट्राइबल क्षेत्र में रहने वाले लोगों की हम चिन्ता कर रहे हैं। और इसका जो सब क्लाज़ (2) है जिसमें कि शेड्यूल 6 की व्यवस्था है उसको रखने की आवश्यकता नहीं। आसाम के, पहाड़ी प्रदेशों के लिये जो कांस्टीट्यूशन में यूनियन टैरीटरीज की गिनती की हुई है, उसमें यूनियन टैरीटरीज की संख्या 4 या 5 बढ़ा दें तो इसका सोल्यूशन निकलेगा। इससे आसाम के लोगों का समाधान होगा केन्द्र की सीधी जिम्मेदारी इन ट्राइबल क्षेत्रों के लोगों के प्रति जो है, उसकी चिन्ता किये बिना इस समस्या का समाधान नहीं होगा। यूनियन टैरीटरी होने के कारण वहां की रक्षा व्यवस्था के बारे में भी केन्द्र प्रत्यक्ष रूप से जिम्मेदारी लेकर इस सीमावर्ती क्षेत्र की व्यवस्था करने में समर्थ हो सकेगा। इन शब्दों के साथ मैं इस विधेयक का विरोध करता हूं और गृह मंत्री जी से निवेदन करता हूं कि इस कांस्टीट्यूशन अमेन्डमेन्ट बिल को विदड्रा करके दूसरा कांस्टीट्यूशन अमेन्डमेन्ट बिल लाएं।

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (NO. 3) BILL, 1969

. SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, iigned by the Secretary of the Lok >abha—

"'In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 3) Bill, 1969, as passed' by Lok Sabha at its sittine held on the 28th April, 1969.

"2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1968-69)

MISS M. L. M. NAIDU (Andhra Pradesh): Sir, I beg to lay on the Table a copy each of the following Reports of the Committee on Public Undertakings (1968-69): —

(a) Thirty-fourth Report on action taken by Government on the recommendations contained in 30th Report (1965-66) on Bhilai Steel Plant.

(b) Thirty-sixth Report on action taken by Government on the recommendations contained in 23rd Report (1965-66) on Indian Airlines Corporation, New Delhi.

(c) Thirty-seventh Report on action taken by Government on the recommendations contained in ">th_ Report (1964-65) on Oil and Natural Gas Commission.

1 P.M.

(d) Thirty-eighth Report on action taken by Government on the recommendations contained in 40th Report (1966-67) on Material Management in Public Undertakings.

(e) Thirty-ninth Report on action taken by Government on the recommendations contained in 35th Report (1966-67) on Indian